

105 CRR-444-2024(O&M)
TARSEM LAL VS ARVIND KEJRIWAL

Present: Petitioner in person.

One of the provisions, under which the criminal complaint has been filed, is Section 124-A IPC. A perusal of paragraph 12 of the order dated 22.08.2023 would show that it has been recorded in the same that the petitioner had himself admitted in the grounds of appeal that the Judicial Magistrate had not taken cognizance of 124-A IPC on the ground that the Hon'ble Supreme Court of India had put a stay on the said section and the argument raised on behalf of the petitioner-complainant to the effect that the complaint under Section 124-A IPC ought to have been kept pending till the decision of the Hon'ble Supreme Court of India in case titled as ***S.G.Vombatkere vs. Union of India*** reported as ***2022(7) Supreme Court Cases 433***. It is not in dispute that the said case is still pending for final adjudication.

Adjourned to 08.07.2024 to await the decision of the Hon'ble Supreme Court in the above said case.

To be listed in the ordinary list.

(VIKAS BAHL)
JUDGE

March 05, 2024

Davinder Kumar